

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-979(PB)/2020**

**IN THE MATTER OF:**

Rajendra Kumar Sohoo

.... Applicant/petitioner

v.

Mideast Integrated Steels Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 16.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Kanishk Khetan, Adv.

**ORDER**

Due to electricity problem, matter is adjourned to 03.11.2020.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**